

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH. NEW DELHI.

C.P.NO.82-1/12 IN CCPNO.340 OF 2011 IN O.A.NO.826OF 2003

Decided on: 06.03.2012

CORAM: HON'BLE MR. JUSTICE S.D. ANANAD, MEMBER (J) & HON'BLE MR. SHAILENDRA PANDEY, MEMBER (A)

Dr. S.K.Murti S/o Late Sh.Bhaskarnand, Aged about 69 years, R/o 265, Vasant Vihar, Phase-2, Dehradun, Uttarchal, and retired as Scientist-D from Botanical Survey of India.

Petitioner

## Versus

- 1. Dr.Tishyarakshit Chatterjee, Secretary, M/o Environment & Forests, Paryavaran Bhawan, C.G.O.Comnplex, Lodhi Road, New Delhi.
- Ms. Alka Sirohi, Secretary, M/o Personnel, Public Grievances
   &Pensioner's Welfare, Department of Personnel &Training, North Block, New Delhi.

Respondents

Present: Shri S.S.Tiwari, counsel for the Applicant Shri Tanveer Ahmed, counsel for the respondents

## O R D E R (ORAL) (BY JUSTICE S.D. ANAND, MEMBER (J).)

- 1. The learned counsel for the respondents has placed on record copy of an order-dated 28.2.2012 and, on its basis, raises a plea that the relevant order stands complied with.
- 2. While disposing of the O.A. a learned Co-ordinate Bench of this Tribunal had directed the respondents to look into the representation of the applicant and take consequential action within a period of two months.





- 3. Though belatedly, the competent authority has complied with the order. The notices shall stand discharged.
- 4. C.P. stands disposed of accordingly.

(SHAILENDRA PANDEY)
MEMBER (A)

(JUSTICE S.D. ANAND) MEMBER (J)

HC\*